

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/196(KB)2021
IA(I.B.C)/631(KB)2024,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH APRIL 2024

IN THE MATTER OF	UCO BANK VS SANJAY PRAKASH BANSAL
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kumar Ray, Adv.] For the Financial Creditor
Ms. Rituparna Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Mr. Vinay Goyenka, RP] For the Resolution Professional

Ms. Debleena Ganguly, Adv.] For the Personal Guarantor

ORDER

1. Learned Counsel/Resolution Professional-in-Person present.
2. Learned Counsel Ms. Debleena Ganguly appearing on behalf of the Personal Guarantor submits that she wants to file an objection to the report filed by the Resolution Professional. Let the same be done within a period of one week.
3. It is made clear that no further adjournment will be granted in this matter.
4. List this matter for arguments on **15th May, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**